

I would urge that a permanent solution should be found out for this problem on a was footing.

The State Government must also be requested to take necessary steps immediately and the centre should come forward along with the help of the World Bank and also the other water supplying agencies coming under central Government.

[*Translation*]

SHRI BRAHMANAND MANDAL (Monghyr): Mr. Deputy Speaker, Sir, the Member of Parliament from Ghazipur is on hunger strike since 25.3.1992. forty -two acres of barren land in Sukhpura village have been allotted to agricultural labourers. They were given possession papers also. But when they went to take possession of the said land, their houses had been demolished. The government of B.J.P. in convenience with the local Administration are committing atrocities on agricultural labourers and backward classes. Land reform laws are not being enforced there strictly. Therefore, I request the Central Government to interfere in the matter immediately and provide physical possession to the laboyers.

13.05 hrs.

PAPERS LAID ON THE TABLE

Memorandum of understanding between Gas Authority of India, and the Ministry of Petroleum and Natural Gas for the year 1991-92 etc.

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): On behalf of shri B. Shankaranand, I beg to lay on the Table:

- (1) A copy of the Memorandum of Understanding for the year 1991-92 between the Gas Authority of India Limited and the Ministry of Petroleum and Natural Gas (Hindi and English versions) [Placed in Library See No. LT-1605/92]
- (2) A copy of the memorandum of Understanding for the year 1991-92 between the Indian Oil corporation Limited and the Ministry of petroleum and natural Gas (Hindi and English version) [placed in library See No LT-1606/92]
- (3) A copy of the memorandum of Understanding for the year 1991-92 between the Hindustan Petroleum, corporation Limited and the Ministry of Petroleum and Natural Gas (Hindi and English versions) [Placed in Library See No u1607/92]
- (4) A copy of the memorandum of Understanding for the year 1991-92 between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and natural Gas (Hindi and English versions)[placed in Library See No LT-1608/92]
- (5) A copy of the memorandum of Understanding for the year 1991-92 between the Oil India Limited and the Ministry of Petroleum and natural Gas (Hindi and English versions) [Placed in Library See No. LT-1609/92]
- (6) A copy of the Memorandum of Understanding for the year 1991-92 between the Bongaigaon Refinery and Petrochemicals Limited and the Ministry of Petroleum and natural Gas (Hindi and English versions) [Placed in Library See No.-1610/92]

**Detailed Demands for Grants of the
Ministry of External affairs
for 1992-93**

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRY (SHRI P.K.
THUNGON): On behalf of Shri Eduardo
Faleiro. I beg to lay on the Table a copy of
Detailed Demands for Grants (Hindi and
English versions) of the Ministry of External
Affairs for the year 1992-93. [placed in Li-
brary See No. Lt. 1611/91]

**Annual Report and Review on the
working of the Rehabilitation
Plantations Ltd, Punalur
for 1990-91 etc.**

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE (SHRI K.C.
LE NKA): On behalf of Shri M.M Jacob, I
beg to lay on the Table:

- (1) A copy each of the following papers (Hindi and English versions) under subsection (1) section 619 A of the Companies Act, 1956:-
 - (i) Review by the Government on the working of the Rehabilitation Limited, Punalur, for the year 1990-91.
 - (ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 1990-91 along with audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A Statment (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above, [placed in Library See Lt. 1612/92]

**Annual Reports and Reviews on the work-
ing of Madhay Pradesh State Dairy Devel-
opment corporation Ltd. Bhopal for 1983-
84, 1984-85 1985-86 etc.**

THE MINISTER OF STATE IN THE MINIS-
TRY OF AGRICULTURE (AHRI K. C.

LENKA): I beg to lay on the Table:

- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the companies Act, 1956.
 - (a) (i) A Statment regarding Review by the Government on the working of the Madhya Pradesh State Dairy Development Corporation Limited Bhopal for the year 1983-84.
 - (ii) Annual Report of the Madhay Pradesh State Dairy Development corporation Limited Bhopal, for the year 1983-84 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [placed in library See No LT 11613, 92]
- (b) (i) A Statment regarding review by the government on the working of the madhya Pradesh State Dairy Development Corporation Limited, Bhopal for the year 11984-85.
- (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1984-85 along with Audited Accounts and comments of the comptroller and Audited General thereon. [Placed in Library. See No LT-1614/92]
- (c) (i) A Statment regarding Review by the Government on the working of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1985-86.

- (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1985-86 along with Audited Accounts and comments of the Controller and Auditor General thereon. [placed in Library See No- LT-1615/92]
- (d) (i) A statement regarding Review by the Government on the working of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1986-87.
- (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [placed in Library See No-LT- 1616/92]
- (e) (i) A statement regarding Review by the Government on the working of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1987-88.
- (ii) Annual Report of the Madhya Pradesh State Dairy Development corporation Limited, Bhopal, for the year 1987-88 along with audited Accounts and comments of the comptroller and Auditor General thereon. [Placed in Library See No LT-1617/92]
- (f) (i) A statement regarding Review by the Government on the working of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1988-89.
- (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1988-89 along with audited Accounts and comments of the Comptroller and auditor General thereon. [placed in Library See No LT-1618/92]
- (g) (i) A statement regarding Review by the Government on the working of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1989-90.
- (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited Bhopal, for the year 1989-90 along with Audited Accounts and comments of the comptroller and Auditor General thereon. [placed in Library See No LT. 1619/92]
- (2) Seven statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [placed in Library See No. LT-1613-1619/92]

**Punjab Commercial Crops Cess
(Amendment and Validation)
Act. 1992 etc.**

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE (SHRI
MULLAPPALLY RAMCHANDRAN): i beg to
lay on the Table:

- (1) A Copy of the Punjab Commercial Crops Cess (Amendment and Validation) Act, 1992 (President Act No. 2 of 1992) (Hindi and English versions) published in "Gazette of

- India dated the 24th January, 1992 under sub-section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act 1987 [Placed in Library See No. LT-1620/92]
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act. 1956:-
- (i) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi, for the year 1990-91.
- (ii) Annual Report of the State Farms corporation of India Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above [placed in Library See No LT-1621/92]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Co-operative Marketing Federation of India Limited, New Delhi, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Agricultural Co-operative Marketing Federation of India Limited, New Delhi, for the year 1990-91.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library See No. LT- 1622/92]
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Cochin for the year 1990-91, under sub-section (4) of section 15 of the Coconut Development Board Act, 1979.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the coconut Development Board, Cochin, for the year 1990-91 together with Audit Report thereon, under sub-section (4) of section 17 of the Coconut Development Board Act, 1979.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coconut Development Board, Cochin, for the year 1990-91.
- (7) A Statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (6) above. [Placed in Library See No. LT-1623/92]

Report of the comptroller and Auditor General of India for 1991 (No. 9. of 1991) Union government (Commercial) Nagaland Pulp and Paper Company Limited

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON):i beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1991 (No. 9 of 1991) Union government (commercial) Nagaland pulp and paper company Limited under article 15 (1) of the Constitution [Placed in Library See no LT-1624/92]